



2025:DHC:5296



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 03.07.2025***

+ **C.R.P. 182/2025, CM APPL. 37430/2025**

NEELAM SHARMA AND ANR.Petitioners

Through: Mr. Abhijat Bal, Sr. Adv. with
Mr.Adv.[appearance not given.]

versus

SAMEER KUMARRespondent

Through: Mr. Hitensh Bhardwaj, Mr. M.D.
Faiz, Advs.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

TARA VITASTA GANJU, J.: (Oral)

1. After some arguments, learned Senior Counsel for the Petitioners, on instructions, seeks permission to withdraw the present Petition.
2. The Petition is accordingly dismissed as withdrawn. The pending Application stands closed.
3. It is clarified that this Court has not examined the matter on merits. All rights and contentions of the parties are left open to be adjudicated before the learned Trial Court.
4. The parties shall act based on the digitally signed copy of the order.

TARA VITASTA GANJU, J

JULY 3, 2025/jn

[Click here to check corrigendum, if any](#)